

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 852 OF 2012
CUTTACK, THIS THE 23rd DAY OF NOVEMBER, 2012

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

.....

Akrura Pradhan,
Aged about 53 years,
S/o. Late Hrudananda Pradhan,
Postal Assistant,
Nalconagar MDG, Dist. Angul.

&

Five Others.

.....Applicants

Advocate(s) M/s. G.Rath, S.Rath, B.K.Nayak-3
D.K.Mohanty.

VERSUS

Union of India represented through

1. The Director General of Posts,
Ministry of Communications,
Department of Posts, Dak Bhawan,
Snansad Marg, New Delhi-110001.
2. The Chief Postmaster General,
Odisha Circle, Bhubaneswar,
Dist-Khurda, PIN-151001.
3. The Postmaster General,
Sambalpur Region, Sambalpur, Odisha.
4. The Superintendent of Post Offices,
Dhenkanal Division,
Dhenkanal, PIN 759001.
5. The Postmaster,
Angul Head Post Offices, Angul.
6. The Director of Accounts (Postal),
Mahanadi Vihar, Cuttack-4.
7. The Assistant Accounts Officer/
Int. Audit, Postal Accounts, Cuttack-753004.
8. Shri Jagabandhu Sahu working as
PA in Dhenkanal Division, Dhenkanal.

..... Respondents

Advocate(s)..... Mr. S.Barik .

Abd

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ORDER (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. G.Rath, Ld. Sr. Counsel for the applicants and Mr. S.Barik, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. M.A. 1041/12 filed for joint prosecution of this case is allowed.

M.A. is accordingly, disposed of.

3. From the O.A., it is observed that impugned order dated 09.10.2012 under Annexure-A/3 has been passed on the subject "Settlement of outstanding paras and return of eight S.Books, against which one of the applicants Sri B.K.Rath (applicant No.2 in this O.A.) had made a representation to the Superintendent of Post Offices, Dhenkanal Division, Dhenkanal (Respondent No.4 in this O.A.) on 07.11.2012.

4. Mr. Barik, Ld. A.S.C., has not specific instruction whether the aforesaid representation is pending or has been disposed of.

5. Accordingly, without entering into the merit of this case, I dispose of this O.A. with direction to the applicants to make their individual representations to Respondent NO.4. If such representations are made by the applicants within 14 days from today then Respondent No. 4 is directed to consider and dispose of the same by way of reasoned and speaking order within 45 days from the date of receipt of the representations. I also made it clear that if any of the applicants does not make his representation within 14 days then he will forgo his chance for making representation subsequently.

6. Till the representation is disposed of, order under Annexure-A/3 will not be acted upon.

A.K.Patnaik

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7. As prayed for by Mr. Rath, Ld. Sr. Counsel for the applicants, copy of this order along with paper book be sent to Respondent No. 4 at his cost. He undertakes to deposit the postal requisites by 26.11.2012.

8. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.


(A.K. PATNAIK)
MEMBER(JUDL.)

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